

Chanda): (a) The information sought is given below:

	Amount allotted to Mysore (including Coorg) (in lakhs)	Amount disbursed (in lakhs)
1954-55 } 1955-56 }	Rs. 106.00	Rs. 39.20
1956-57	Rs. 54.80	Rs. 54.80
1957-58	Rs. 35.00	Nil so far
Total	Rs. 195.80	Rs. 104.03

(b) & (c). The State Government have intimated that a sum of Rs. 98 lakhs has actually been spent by them upto the 30th April, 1957. The number of houses completed by that date was 480, while 880 houses were under construction.

POINT OF INFORMATION

S. M. Banerjee (Kanpur): I had given notice calling attention of the Defence Minister to the strike in Bombay.

Mr. Speaker: I have not put it down. It will come up tomorrow. Hon. Members give notice here. Immediately they can't bring it before the House.

Shri S. M. Banerjee: The important point is that the strike is going on.

Mr. Speaker: It will come up next day, that is, Monday.

MEMBERS SWORN

Mr. Speaker: Hon. Members who have not taken the oath may do so. I allow this as an exceptional case today. They seem to be sitting in the lobby having come late.

Shri Hanumanth Rao (Medak):

Shri Dindod (Dohad-Reserved-Sch. Tribes):

PAPERS LAID ON THE TABLE

AMENDMENTS TO EMPLOYEES' PROVIDENT FUNDS SCHEME

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to lay on the Table under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of each of the following Notifications, making certain amendments to the Employees' Provident Funds Scheme, 1952.

- (1) Notification No. S. R. O. 1337 dated the 27th April, 1957.
- (2) Notification No. S. R. O. 1363 dated the 29th April, 1957.

[Placed in Library. See No. S-42/57].

AMENDMENT TO INDIAN AIRCRAFT RULES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of the Notification No. AR/1937 (29) dated the 20th February, 1957, together with the Explanatory Note, making certain further amendment to the Indian Aircraft Rules, 1937.

[Placed in Library. See No. S-43/57].

AMENDMENTS TO DELHI MOTOR VEHICLE RULES

Shri Abid Ali: I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following notifications making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

- (1) Notification No. F.12(156)/50-M.T. & C.E. dated the 27th October, 1956.
- (2) Notification No. F.12/(155)/56-MT & CE dated the 22nd January, 1957.
- (3) Notification No. F. 12(18)/53-MT & CE dated the 22nd January, 1957.